

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 134 of 2020**

**IN THE MATTER OF:**

**Government of India, Through Office  
of the Assistant Commissioner, GST  
& Central Tax, Cuttack-II Division.**

**...Appellant**

**Versus**

**Abhijit Guhathakurta, Resolution Professional,  
EPC Constructions India Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Prasenjeet Mohapatra, Jr. standing Counsel.**

**For Respondent: Mr. Aakarshan Sahay, Advocate for Respondent No. 1**

**O R D E R**

**24.01.2020** Having heard learned counsel for the Appellant and being satisfied with the grounds, the delay of 15 days in preferring the Appeal is condoned. Interlocutory Application No. 338 of 2020 stands disposed of.

Mr. Aakarshan Sahay, Advocate appears on behalf of the 1<sup>st</sup> Respondent- 'Resolution Professional'. Learned counsel for the Appellant will serve copy of the paper book on him in course of the day. He may file reply-affidavit within a week.

Let notice be issued on rest of the Respondents by Speed Post. Requisites along with process fee be filed by 27<sup>th</sup> January, 2020. If the Appellant provides *e-mail* addresses of the rest of the Respondents, let notice be also issued through *e-mail*.

Post the case 'For Orders' on **3<sup>rd</sup> February, 2020** along with *Company Appeal (AT) (Insolvency) No. 1157 of 2019 and Company Appeal (AT) (Insolvency) No. 144 of 2020* before appropriate Bench.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Shreesha Merla]  
Member (Technical)

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